F. No.390/Misc./41/2017-JC
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs
(Judicial Cell)

New Delhi, Dated 5th June, 2017

INSTRUCTION

To,

- 1.All Principal Chief Commissioners/ Chief Commissioners;
- 2.All Principal Commissioners/ Commissioners of Customs, Central Excise
- & Service Tax;
- 3.webmaster.cbec@icegate.gov.in

Sir/Madam,

<u>Sub: Withdrawal of department's appeals from Commissioner</u> (Appeals) on the basis of earlier Supreme Court's decision on the identical matters

It may be recalled that Board had issued an Instruction F.No. 390/ Misc./67/2014 dated 18.12.2015 for withdrawing of department's appeals in the High Courts & CESTAT on the basis of Supreme Court's decision on identical matters. Accordingly the process of withdrawal in HC/CESTAT by the zones is underway.

2. I am directed to inform you that the said instruction is also applicable for the department's appeals pending before the Commissioner (Appeals) with immediate effect subject to the conditions of the instruction dated 18.12.2015.

Yours faithfully,

(Ranjana Jha)

Joint Secretary(Review)